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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

D.A. No. 1833/90 OA 1433/90

New Delhi, dated the 17th August, 1994

CORAM

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (C)

Shri Gautam Karmekar
S/o Shri A.R. Karmekar,
R/o 37/437, R.K. Ashram Marg,
New Delhi

.. Applicant

(By Advocate Shri V.S.R. Krishna)

v/s

1. Union of India, through the Director General,
Doordarshan, Mandi House, New Delhi

2. The Director General, Doordarshan,
Parliament Street, New Delhi

.. Respondents

(By Advocate Shri M.L. Verma)

JUDGMENT (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

In this application, Shri Gautam Karmekar has prayed that the order discharging him from service be quashed and he be allowed to continue as long as there is requirement for casual workers and he has also prayed for grant of pay and allowances, leave and all other benefits as admissible to regular class-IV employees.

2. His case is that he was recruited as casual worker in the Delhi Doordarshan Kendra, Sansad Marg, New Delhi on 1.10.89, after having sponsored his name by the Employment Exchange. He admits that no appointment letter was issued to him, but the attendance register of casual workers will show his attendance daily from

1.10.1989 and is supported by identity card. He alleges that the respondents have introduced a system by which casual workers are engaged verbally and discharged verbally at the end of 90 days. He states that he was told verbally that he would be discharged from service on 31.12.1989 and his prayer for retention further in service has not been entertained.

3. The respondents, in their reply, state that the applicant was on three months service in the Doordarshan Kendra. He was engaged as a casual labourer for a specified period and on completion of the said period, his services were no longer required and hence dispensed with. We note that order on interim relief was passed by the Tribunal on 20.7.90 directing the respondents to consider engaging the applicant as casual worker in any of the vacancies, in preference to outsiders. We are informed by applicants counsel that in compliance with those orders the applicant has been reengaged and is continuing in service. This averment has not been rebutted by respondents counsel.

4. The interim relief referred to above is accordingly made absolute, and this O.A. disposed of accordingly. No costs.

Lakshmi S. S.
(Lakshmi Swaminathan)
Member(J)

M. Adige
(S.R. Adige)
Member(A)